

**GOVERNMENT OF INDIA  
HOME AFFAIRS  
LOK SABHA**

UNSTARRED QUESTION NO:123  
ANSWERED ON:22.11.2011  
DECLARATION OF IMMOVABLE PROPERTY BY IPS OFFICERS  
Jeyadural Shri S. R.

**Will the Minister of HOME AFFAIRS be pleased to state:**

- (a) whether all Indian Police Service (IPS) officers have been directed to declare their immovable assets to the Government or any other authority;
- (b) if so, the details thereof and the total number of IPS officers who have not complied with the directions of the Government, designation-wise; and
- (c) the action taken or proposed to be taken by the Government against such erring officers?

**Answer**

MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI JITENDRA SINGH)

- (a): In terms of Rule 16(2) of All India Services (Conduct) Rules 1968, all the members of the Service (including Indian Police Service) are required to submit their annual Immovable Property Returns to the Government latest by 31st January every year.
- (b): Directions to comply with this requirement have been issued on 5.5.2011, 5.9.2011, 29.9.2011 and 31.10.2011. 643 IPS officers in various ranks out of 3242 IPS officers are yet to submit their Immovable Property Returns (as on 1.1.2011) for the year 2010.
- (c): Department of Personnel and Training have made suitable amendment on 7.9.2011 in the guidelines on grant of Vigilance Clearance to All India Services officers stating that the all India Services Officers who have not submitted their Immovable Property return in time would be denied vigilance clearance and will not be considered for empanelment in Government of India. This has been conveyed to the State Governments.